

[*Translation*]**Inclusion of Tadvi/Ladvi Caste in Scheduled Caste List**

4487. SHRI MAHENDRA KUMAR SINGH THAKUR : Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to include the "Tadvi"/"Ladvi" Caste of Madhya Pradesh in the list of Scheduled Castes; and

(b) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) Any amendment in the existing lists of Scheduled Castes can be made only through an Act of Parliament as laid down in Article 341(2) of the Constitution.

[*English*]**Medical Sciences Institute in Maharashtra**

4489. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government are considering a proposal to start an institute of medical science on the pattern of AIIMS, Delhi or PGI, Chandigarh in the State of Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) No, Sir.

(b) Does not arise.

[*Translation*]**Pending Development Projects in Madhya Pradesh**

4490. SHRI ARVIND NETAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number and names of developmental projects received from the Government of Madhya Pradesh for approval during the last one and a half year;

(b) the number of projects rejected out of them under the Environment and Forests Act; and

(c) the decision taken about the remaining projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) 79 Cases under Forest Conservation Act and 5 Cases for environmental clearance were received from the Government of Madhya Pradesh. A statement regarding the name of these projects is given below.

(b) 3 proposals under Forest Conservation Act and one case under Environmental clearance were rejected on merits.

(c) 8 Cases were approved under the Forest Conservation Act, 28 Cases are under process and 40 Cases have been referred back to the State Government for furnishing material information. Under Environmental clearance 2 cases have been approved, one case is under process and one case has been referred back to the State Government for furnishing information on certain environmental aspects.